COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 164 OF 2015 & IA NO. 264 OF 2015
&
APPEAL NO. 165 OF 2015 & IA NO. 267 OF 2015

Dated: 5th May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NO. 164 OF 2015 & IA NO. 264 OF 2015

In the matter of:-

BSES Rajdhani Power Ltd. …. Appellant (s)

Versus

Delhi Electricity Regulatory Commission .... Respondent (s)

APPEAL NO. 165 OF 2015 & IA NO. 267 OF 2015

BSES Yamuna Power Ltd. …. Appellant (s)

Versus

Delhi Electricity Regulatory Commission .... Respondent (s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R.1

ORDER

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 20/05/2016 after serving copy on the other side.

List the matter on ***18/07/2016.*** In the meantime, pleadings be completed.

(I.J. Kapoor) **(Justice Ranjana P. Desai)**
Technical Member **Chairperson**
ts/mk